

properties left in the areas of Jammu and Kashmir State occupied by Pakistan?

The Minister of Rehabilitation (Shri Tyagi): (a) to (c). The migrants from Pakistan occupied areas of Jammu & Kashmir State have been given same rehabilitation benefits as are available to the non-claimant displaced persons from West Pakistan. Claims for compensation for immovable properties left by the migrants in the Pakistan occupied areas of Jammu & Kashmir State were not accepted AS THESE AREAS ARE A PART OF INDIA, and Evicuee Property Law as such, does not apply to them. Since these persons had lost their homes and suffered heavily and their general economic condition was poor, it was decided in January, 1960 to give an ex-gratia grant of Rs. 3,500 to each urban family having a monthly income of Rs. 300 or less and of Rs. 1000 per family to those settled on agricultural lands.

Strike by Janpath Hotel Workers

2688. { Shri D. C. Sharma:
Shri Onkar Lal Berwa:

Will the Minister of Works and Housing be pleased to state:

(a) whether workers of the Janpath Hotel, Delhi have struck work from the 1st April, 1964 against the alleged victimization by the new hotel management; and

(b) if so, the steps taken to redress their grievances?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) and (b). The new hotel management offered employment to more than 90 per cent of the workers previously employed by the private caterer but they did not join duty on the 1st April 1964. Some new staff has been employed and the Hotel is functioning quite satisfactorily.

केंद्रीय सरकार स्वास्थ्य योजना के अन्तर्गत प्राकृतिक चिकित्सा

२६८६. श्री यशपाल सिंह : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार सी० जी० एच० एम० के अधीन प्राकृतिक चिकित्सा की सुविधा देने का विचार कर रही है ;

(ख) क्या ऐसे भी सरकारी कर्मचारी हैं जो प्राकृतिक चिकित्सा से अपना इलाज कराना चाहते हैं; और

(ग) क्या सरकार ऐसी सुविधा न देने पर कर्मचारियों के वेतन में से अंशदान न लेने पर विचार करेगी ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) :

(क) से (ग). सरकार के पास ऐसी कोई सूचना नहीं है तथापि हो सकता है कि कुछ सरकारी कर्मचारी प्राकृतिक चिकित्सा से अपना इलाज करवाते हैं। यह सम्भव नहीं है कि हितग्राहियों को अपना इलाज करवाने के लिये उन की पसन्द की चिकित्सा पद्धति अग्रानाने की छूट दी जाये। सी० जी० एच० एम० दिल्ली के सभी केन्द्रीय सरकारी कर्मचारियों पर लागू है परन्तु इस से बाहर अपना इलाज करवाने पर उन पर कोई रोक नहीं है।

Elections to Board of Homoeopathic System of Medicine, Delhi

2690. Shri Mohan Nayak: Will the Minister of Health be pleased to state:

(a) whether there is any move to postpone the elections of the Board of Homoeopathic System of Medicine, Delhi which are shortly due; and

(b) if so, the reasons therefor?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.